

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MANU ELECTRICALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MANU ELECTRICALS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29.03.2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31909DL2005PTC134497
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd Off: 42A, Pocket -BSFS Flats, Mayur Vihar-III, New Delhi -110096 Principal Office: B-655-656, G.D Colony, Mayur Vihar, Phase- III, Delhi- 110096
6.	Insolvency commencement date in respect of corporate debtor	19.08.2019 (Order received on 22.08.2019)
7.	Estimated date of closure of insolvency resolution process	14.02.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rakesh Kumar Jain Regd No: IBBI/ IPA-001/IP-P01297/2018-19/12068
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1203/81, 1 st Floor, Shanti Nagar, Tri-Nagar, New Delhi- 110035 rakeshjainca@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1670/120, Shanti Nagar, Tri-Nagar, Delhi- 110035 iprakeshJ1@gmail.com
11.	Last date for submission of claims	02.09.2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: 1670/120, Shanti Nagar, Tri-Nagar, Delhi- 110035

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Manu Electricals Private Limited on 19.08.2019.

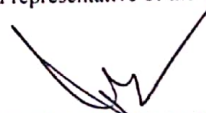
The creditors of Manu Electricals Private Limited are hereby called upon to submit their claims with proof on or before 02.09.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (N.A), in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place :


: RAKESH KUMAR JAIN
: 24/08/2019 and New Delhi